The Uttar Pradesh President’s Acts (Re-Enactment with Modifications) Act, 1974

Act 30 of 1974

Keyword(s):
Presidents Act, modifications
THE UTTAR PRADESH PRESIDENT'S ACTS (RE-ENACTMENT WITH MODIFICATIONS) ACT, 1974

[ U. P. Act No. 30 of 1974 ]

[*Authoritative English Text of the Uttar Pradesh Rashtrapati Adhiniyam (Parishkaran Sahit Punah Adhiniyam) Adhiniyam, 1974.]

AN

ACT

to repeal certain President's Acts and to re-enact the same with certain modifications

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh President's Acts (Re-enactment with Modifications) Act, 1974. Short title.

2. The following President's Acts, namely:

(a) the Uttar Pradesh Urban Planning and Development Act, 1973 (President's Act no. 11 of 1973);

(b) the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Act, 1973 (President's Act no. 13 of 1973);

(c) the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 1973 (President's Act no. 14 of 1973);

(d) the Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Third Amendment Act, 1973 (President's Act no. 18 of 1973);

(e) the Uttar Pradesh Civil Laws (Amendment) Act, 1973 (President's Act no. 19 of 1973); and

(f) the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Amendment Act, 1973 (President's Act no. 20 of 1973),

are hereby repealed, and re-enacted with the modifications set out in the Schedule.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated August 17, 1974.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 20, 1974 and by the Uttar Pradesh Legislative Council on August 22, 1974.)

(Received the Assent of the President on September 28, 1974 under Article 261, of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary dated September 1974.)

Price 10 paise
## SCHEDULE

*(See Section 2)*

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Name of the President’s Acts</th>
<th>Extent of Modifications</th>
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<tr>
<td>1</td>
<td>The Uttar Pradesh Urban Planning and Development Act, 1973 (President’s Act no. 11 of 1973).</td>
<td>In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted and for the existing preamble, the words “It is hereby enacted as follows” shall be substituted:</td>
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</table>
| 2          | The Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Act, 1973 (President’s Act no. 13 of 1973). | (a) In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted, and for the existing preamble, the words “It is hereby enacted as follows” shall be substituted.  
(b) In section 2 of the Act, in the definitions of the expressions “Board”, “Collector” and “Regulations” respectively inserted by clause (i), clause (ii) and clause (iv), for the brackets and letters “(aa)”, “(dd)” and “(qq)”, the brackets, letters and numbers “(a-1)”, “(d-1)” and “(q-1)” shall respectively be substituted. |
| 3          | The Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 1973 (President’s Act no. 14 of 1973). | In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted, and for the existing preamble, the words “It is hereby enacted as follows” shall be substituted: |
| 4          | The Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) (Third Amendment) Act, 1973 (President’s Act no. 18 of 1973). | (a) In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted, and for the existing preamble, the words “It is hereby enacted as follows” shall be substituted.  
(b) In section 2 of the Act, in clause (a), for the word and figures “September 30, 1974” the word and figures “March 31, 1975” shall be substituted. |
| 5          | The Uttar Pradesh Civil Laws (Amendment) Act, 1973 (President’s Act no. 19 of 1973).           | In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted, and for the existing preamble, the words “It is hereby enacted as follows” shall be substituted: |
| 6          | The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Amendment) Act, 1973 (President’s Act no. 20 of 1973). | (a) In the title of the Act, the words “Enacted by the President in the Twenty-fourth Year of the Republic of India” shall be omitted, and for the existing preamble the words “It is hereby enacted as follows” shall be substituted.  
(b) In section 2 of the Act, for the words “three years”, the words “three years and six months” shall be substituted. |